

| ITEM NO.40

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 36016/2013

(Arising out of impugned final judgment and order dated 29/07/2013
in CMWP No. 1622/2012 passed by the High Court Of Judicature at
Allahabad)

BALMUNI & ANR.

Petitioner(s)

VERSUS

COMMISSIONER, VARANASI MANDAL & ORS.
(With interim relief and office report)

Respondent(s)

Date : 08/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Petitioner(s)

Mr. S. N. Bhat, Adv.
Mr. N.P.S. Panwar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Mohit Kumar Shah learned counsel who
accepted notice on behalf of respondent nos. 4 to 7
has not filed vakalatnama.

Let fresh notice be issued on respondent nos.
4 to 7 through Court.

Learned counsel for the petitioners may also
serve copy of the petition on the standing counsel
for the State of U.P. returnable within six weeks.

Signature Not Verified

Digitally signed by
Neeta Sapra

(Neeta)

(Usha Sharma)

Date: 2014.09.09
17:28:17 IST
Reason:

Sr. P.A.

COURT MASTER